

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA No.1470/2012

This the 2nd day of September, 2016

**Hon'ble Shri Justice Permod Kohli, Chairman
Hon'ble Shri K N Srivastava, Member(A)**

Satbir Singh
Deputy Superintendent of Police
Port Blair, Andaman Nicobar Islands

R/o House No.8, Police Line
Port Blair, A & N Islands.Applicant

(Through Advocate: Ms. Kritika Sharma for Shri Naresh Kaushik)

Versus

1. Union of India
Through its Secretary
Ministry of Home Affairs
North Block, New Delhi.
2. Government of NCT Delhi
Through Chief Secretary (Home)
I.P. Estate, New Delhi.Respondents

(Through Advocate: Shri R N Singh)

Order (oral)

Justice Permod Kohli, Chairman

In the order dated 15.12.2015, it was recorded that similar issue is pending before Hon'ble Supreme Court in the case of ***Union of India & Anr. Vs. Rajan Bhagat***. We are informed that the matter is still *sub judice* before the Hon'ble Apex Court.

2. In this view of the matter, this OA is adjourned *sine die* with liberty to the parties to move a motion for disposal of the matter after the decision of the Apex Court in the aforesaid case.

(K N Srivastava)
Member(A)

(Justice Permod Kohli)
Chairman

/vb/